

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX MISCELLANEOUS APPLICATION NO. 52093 OF 2024

[On behalf of Department]

IN

SERVICE TAX APPEAL NO. 50613 OF 2019

[Arising out of Order-in-Appeal No.497 (SM) ST/JPR/2018 dated 30.11.2018 passed by the Commissioner (Appeals), CE & CGST, Jaipur]]

**COMMISSIONER OF CGST &
CENTRAL EXCISE-JAIPUR I.**

NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan

Appellant

Vs.

SEAMAX LOGISTICS LIMITED

F-106, A-I, Amrapali Plaza,
Vaishali Nagar,
Jaipur-302021

Respondent

Appearance:

Present for the Appellant : Mr. S.K. Meena, Authorised Representative

Present for the Respondent: None

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing /Decision :**04/11/2024**

FINAL ORDER NO.59430/2024

DR. RACHNA GUPTA

None appeared for the assessee. Ld. Departmental Representative has mentioned that a Miscellaneous Application has been filed by the Department praying for withdrawal of the appeal filed by the Department, on the ground of monetary limit as has been enhanced vide the fresh instructions No.20/2024 dated 6th August, 2024. The said instruction has enhanced the monetary limit for the appeals to be filed before the Tribunal

from Rs.50,00,000/- to Rs.60,00,000/-. The amount involved in the present appeal is Rs.56,51,284/-. In view of the same and in view of the fact that the Department being the appellant is the master of their own lis, the appeal is allowed to be withdrawn. The Miscellaneous Application stands allowed. The appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

Anita